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## **PART-V**

**GOVERNMENT OF MEGHALAYA  
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT**

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### **NOTIFICATION**

The 8<sup>th</sup> September, 2025.

**No.LB.80/LA/2025/3.** – The Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) (Amendment) Bill, 2025 introduced in the Meghalaya Legislative Assembly on the 8<sup>th</sup> September, 2025 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

### **THE MEGHALAYA PRIVATE UNIVERSITIES (REGULATION OF ESTABLISHMENT AND MAINTENANCE OF STANDARDS) (AMENDMENT) BILL, 2025**

**A**

**Bill**

to amend the MEGHALAYA PRIVATE UNIVERSITIES (REGULATION OF ESTABLISHMENT AND MAINTENANCE OF STANDARDS) Act, 2019, Act No. 13 of 2019.

Be it enacted by the Legislature of the State of Meghalaya on the Seventy-Sixth Year of the Republic of India, as follows:-

**Short title and Commencement.**

1. (1) This Act may be called the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) (Amendment) Act, 2025.
- (2) It shall come into force on such date as the State Government may by notification appoint.

**Amendment of Section 3.**

2. In the Principal Act, in sub section (4) of Section 3, the words "of rupees ten thousand only" shall be substituted with the words "as notified by the State Government".

**Amendment of Section 4.**

3. (1) In the Principal Act, in sub section (4) of Section 4, the word "two" shall be substituted with the word "three".
- (2) In the Principal Act, in sub section (4) of Section 4, insert a proviso "Provided that the quorum for the Board of Governors shall include at least one representative of the State Government and his vote shall be mandatory for the resolution to pass or be approved."
- (3) In the Principal Act, in sub section (5) of Section 4, the words "one representative" shall be substituted with the words "two representatives".
- (4) In the Principal Act, in sub section (5) of Section 4, insert a proviso "Provided that the quorum for the Board of Management shall include at least one representative of the State Government."
- (5) In the Principal Act, in sub section (6) of Section 4, between the word "Vice-Chancellors" and the full stop, insert words ",in accordance with the UGC Regulations issued in relation to appointment of Vice-Chancellors" shall be inserted.

**Amendment of Section 5.**

4. (1) In the Principal Act, insert a new clause (h) under Section 5, after clause (g) as follows: -  

"The evaluation of Master's and PhD theses shall be conducted in accordance with the UGC Regulations governing such evaluations. Annually, Private Universities shall submit to the Regulatory Board a list of proposed external examiners for the evaluation of these theses, for prior approval. The Regulatory Board shall review the profiles of the proposed examiners and approve either the full list or a partial list of examiners. The University shall appoint examiners solely from the approved list provided by the Regulatory Board."

(2) In the Principal Act, insert a new clause (i) under Section 5, after clause (h) as follows: -

"Private Universities shall, at the commencement of each academic semester, submit a comprehensive list of newly admitted students and those advanced to the subsequent semester, along with their academic records, to the Regulatory Board.

Provided that degree, diplomas, certificates, or any other distinction of only those students would be considered to be valid whose information has been submitted to the Regulatory Board by Private Universities in terms of this clause.

Provided further that the Private Universities would be liable to be penalised in accordance with Section 11 of the Act for violation of the instant clause."

**Amendment of Section 7.**

5. In the Principal Act, in sub section (3) of Section 7, between the words, "for" and "funding" the words "its administrative expenditure related to Private Universities including" shall be inserted.

**Amendment of Section 9.**

6. In the Principal Act, in sub section (4) of Section 9, the words "of Rupees ten thousand only" shall be substituted with the words "as notified by the State Government".

## **STATEMENT OF OBJECTS AND REASONS**

The Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) (Amendment) Bill, 2025 propose to amend the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019 (Act No. 13 of 2019) in order to strengthen and give more power to the Regulatory Board.

Hence the Bill.

**RAKKAM A. SANGMA,**  
Minister In-charge Education.

**ANDREW SIMONS,**  
Commissioner & Secretary,  
Meghalaya Legislative Assembly.